

Government of Jammu and Kashmir
Civil Secretariat-Law Department

Subject:- Fixation of the terms and conditions for appointment of
the Advocate-on-Record in the Supreme Court.

Reference: Cabinet Decision NO. 206/15 dated 18-10-2003.

Government Order NO: 3005 LD(A) of 2003.

Dated : 21 - 10 - 2003.

In supersession of all previous orders on the subject,
permission is accorded to the fixation of the following terms and
conditions for appointment of the Advocate-on-Record for the
in the Supreme Court:-

- 1) Monthly retainerhip = Rs. 7,000/-
- 2) Counsel fee per case = Rs. 5,000/-
- 3) Incidental charges
(on account of drafting and
preparation of the paper
book).

- 4) T.A. and other allowances
(for undertaking journey
in connection with the
performance of litigation work
of the State).

Actual expenses
incurred.

* Same as admissible
to the
Class-I Officers
of the State.

It is further ordered that:-

the Standing Counsel shall not hold/accept any brief or
appearance in any case against the State in any Court;

the Standing Counsel shall ensure that no Junior/Associate
working in his chamber, shall cause appearance or accept brief
case against the State of J&K.

By order of the Government of Jammu and Kashmir.

Sd/-

(G. N. Shah)
Secretary to Government,
(Litigation), Law Department.

Dated:- 21 -10- 2003.

A) 2003/105

Copy to the:-

- Advocate General, Jammu and Kashmir, Srinagar.
- Financial Commissioners/Principal Secretaries/Commissioners
Secretaries/Secretaries to Government.
- Registrar General, J&K High Court, Srinagar.
- Resident Commissioner, 5-Prithvi Raj Road, New Delhi.
- Assistant General, (A&E), J&K, Srinagar.
- Deputy Secretary, Advocate-on-Record Supreme Court of India.
- Private Secretary to Hon'ble Law Minister.
- Officers of the Law Department.
- Government Order File.
- Recorded file.

(H. A. Yauto)

Under Secretary to Government,
Law Department.

Handwritten initials and date: 21/10/03